

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CONTEMPT PETITION NO.060/00060/2020
IN
ORIGINAL APPLICATION NO.060/0568/2020

WEDNESDAY, DATED THIS THE 20TH DAY OF JANUARY, 2021

HON'BLE MR.SURESH KUMAR MONGA ...**MEMBER(J)**
(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore)

HON'BLE MR.RAKESH KUMAR GUPTA ...**MEMBER(A)**
(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore)

Manjit Singh,
Son of Sh Gurnam Singh,
Aged about 54 years,
Resident of House No.5015, Sector 12,
PEC Campus, Chandigarh presently working as Modellor,
Chandigarh College of Architecture, Sector-12,
Chandigarh (Group (C),
E-mail: manjitsingh5015@gmail.com ...Applicant

(By Advocate Mr. S.S.Pathania)

Vs.

1. Sh Sarpreet Singh Gill, IAS,
Secretary Technical Education,
Union Territory, Chandigarh (U.T.) E-mail: hs.chd@nic.in
2. Dr (MRs) Sangeeta Bagga Mehta,
HOD-cum-Acting,
Principal, Chandigarh College of Architecture,
Sector 12, Chandigarh (U T),
E-mail: cca@chd.nic.in ...Respondents

(By Advocate Mr. Vinay Gupta for Respondents)

ORDER (ORAL)

Per: Suresh Kumar Monga**Member(J)**

At the very outset, Mr.Vinay Gupta, learned Counsel representing the respondents has stated that the order dated 26.08.2020 passed by this Tribunal has already been complied with and, therefore, nothing survives in the present contempt petition.

2. The fact as stated by Shri Gupta has not been disputed by Mr.Pathania, learned Counsel representing the petitioner.
3. In view of the above, the contempt petition is disposed of as having been rendered infructuous.
4. Rule of the court is discharged.

(RAKESH KUMAR GUPTA)
MEMBER(A)

(SURESH KUMAR MONGA)
MEMBER(J)

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